

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 188 OF 2004  
(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)  
WITH  
INTERLOCUTORY APPLICATION NO. 72085 OF 2018  
(APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION)

M/S. RAIGANJ CONSUMER FORUM

...PETITIONER

-VERSUS -

UNION OF INDIA &amp; ORS.

...RESPONDENTS

OFFICE - REPORT

The matter above-mentioned was listed before the Hon'ble Court with other connected matters on 09.05.2018 alongwith office report dated 08.05.2018, when the Court was pleased to pass, *inter-alia*, the following Order:

"A copy of the affidavit given in Court by the Principal Commissioner, Income Tax, Chandigarh is taken on record.

Mr. Dipinder Singh, Secretary, Revenue Department, Government of Punjab is present. A copy of the affidavit given in Court on behalf of the Government of Punjab furnishing the particulars of the surplus land is taken on record. The appearance of the officer is dispensed with.

Mr. Vinod Prasad Raturi, Secretary, Revenue Department, Government of Uttarakhand is present. A copy of the affidavit given in Court by the Government of Uttarakhand furnishing the particulars of the surplus land is taken on record. The presence of the officer is dispensed with until further orders.

Any of the parties to these writ petitions are free to respond to the reports filed by the States of Punjab and Uttarakhand as also to the affidavit filed by the Principal Commissioner of Income Tax, Chandigarh.

The Registry is directed to verify the Bank Guarantee.

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Accordingly, the Committee has filed a compliance report furnishing the details of properties available for sale. The available details include nature of the land/building, location, approximate area, Collector's rate and the valuation. We direct the Committee to upload the particulars of the properties furnished to this Court by their compliance report dated 3<sup>rd</sup> May, 2018 on their website forthwith.

Post these matters on 17<sup>th</sup> May, 2018.

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We direct the Committee to give wide publicity to this order with the relevant part of this order. We also direct the Committee to publish the details of the properties as furnished to this Court in their affidavit dated 3<sup>rd</sup> May, 2018 as part of the advertisement."

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It is submitted that Mr. J.K. Bhatia, Advocate has on 11.05.2018 filed compliance report/affidavit in compliance of order dated 11.04.2018 on behalf of State of Uttarakhand alongwith application for exemption from filing official translation with the permission of the Hon'ble Court in WP(C) No. 188/2004. (Copy of the same is being circulated herewith)

It is further submitted that no further document has been filed so far.

The writ petition along with application above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 16th day of May, 2018.

ASSISTANT REGISTRAR

COPY TO:

- 1.MR. RANJAN MUKHERJEE ADV.
- 2.MR. SIDHARTH CHOWDHARY, ADV.
- 3.MS. SUSHMA SURI, ADV.
- 4.MS. TANUJ BAGGA, ADV.
- 5.MR. J.K. BHATIA, ADV.

ASSISTANT REGISTRAR